

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).342/2011

RAM BAHADUR PANDEY & ANR. Petitioner(s)

VERSUS

STATE OF UTTARKHAND & ORS. Respondent(s)

Date: 15/07/2013 This Petition was called on for hearing today.

For Petitioner(s) Mr.Alok Tripathi,adv.  
Mr. Rajeev Sharma,Adv.

For Respondent(s) Ms. Mridula Ray Bharadwaj,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Ld.counsel for the petitioner has not taken steps in spite of last chance granted as against respondent Nos.5 & 6. However, I am inclined to grant four more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within four weeks. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice. Await return of notice.

List the matter on 13.08.2013.

| | | (Sunil Thomas) |  
| | | Registrar |